

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Layer Hybren Private Limited (LHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 371/MP/2024

Subject : Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 300 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Jade Hybren Private Limited (JHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Nipun Sharma, Advocate, JHPL & LHPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought an adjournment due to the unavailability of arguing counsel. The learned counsel also sought more



time to file the information sought, vide the Record of Proceedings dated 25.5.2026. The learned counsel further added that since these matters did not involve any urgency, they may be taken up for the hearing after some time.

2. The learned counsel for the Respondent/CTUIL submitted that the Petitioners have already furnished the requisite land documents in compliance with Regulation 11A(1) of the GNA Regulations and may, therefore, confirm whether any of the prayers made in these Petitions still survive.

3. In response, the learned counsel for the Petitioners submitted that the Petitioners have, among others, also sought declaratory relief *qua* Force Majeure event, which still survives and sought liberty to address this aspect on the next hearing.

4. Considering the requests made by the learned counsel for the Petitioners, the Commission adjourned the matter and allowed the Petitioners to file their compliance affidavit in terms of the Record of Proceedings dated 25.5.2026 within three weeks.

5. The Petitions will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)